

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 142/MP/2012

Sub: Petition under Section 20 "Power to remove difficulty" of Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 in the matter of non-payment of transmission charges by the beneficiaries.

Date of hearing : 11.9.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S. Verma, Member
Shri M.Deena Dalayan, Member

Petitioner : Power Grid Corporation of India Ltd, Gurgaon

Respondents : NTPC Limited, New Delhi
NHPC Limited, Faridabad
SJVN Limited, New Delhi
NEEPCO Limited, Shillong
THDC India Limited, Rishikesh
Power System Operation Corporation Ltd., New Delhi

Parties present : Shri Mahender Singh, PGCIL
Shri U.K.Tyagi, PGCIL
Shri B.Vamsi, PGCIL
Shri C.K.Mondal, NTPC
Shri Ajay Dua, NTPC
Miss Silpa Agarwal, NTPC
Shri S.K.Mondal, NTPC
Shri MKV Ramarao, NTPC
Shri Guryog Singh, NTPC
Shri Rohit Chabra, NTPC
Shi A.K.Juneja, NTPC
Miss Sonia Dogra, SJVNL
Shri Rajeev Agarwal, SJVNL
Shri S.N.Siddiqi, THDC
Shri R.Raina, NHPC
Miss Gayatri Devi, NHPC
Shri Amrik Singh, NHPC

Record of Proceedings

At the outset, the representative of the petitioner submitted that as per the Regulation 15 of the Power Supply Regulations, the transmission licensee is required to decide the quantum and duration of regulation of power supply and PGCIL is not able to implement the power supply regulations as co-operation of the generating companies is not forthcoming during the process of consultation.

2. The Commission observed that the word 'consultation' occurring in Regulation 15 of the Power Supply Regulation shall not be interpreted as 'consent' and it will serve the purpose if the generating company is informed about the transmission licensee's plan to regulate the power supply to the defaulting entity.

3. The representative of the petitioner requested the Commission to issue direction to RLDCs for preparation of implementation plan for regulation of power supply to the defaulting entities.

4. The Commission directed to issue notice to RLDCs to make their submission on the issue of preparation and implementation of the plan for regulation of power supply.

5. The petition shall be listed for hearing on 4.10.2012.

By Order of the Commission

**SD/-
(T. Rout)
Joint Chief (Law)**